

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCHDated the Tuesday 31st day of October Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01691/2017

M. Rajkumar Edwin,
Station Superintendent,
Sengottai Railway Station.

.Applicant

(By Advocate : M/s. R. Pandian)

VS.

Union of India Rep. by

- 1) The General Manager,
Southern Railway,
Park Town,
Chennai- 600 003;
- 2) The Sr. Divisional Personnel Officer,
Southern Railway,
Madurai Division,
Madurai- 625 010.Respondents

(By Advocate: Mr. P. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed the O.A. seeking the following reliefs:-

"i) to direct the respondents to grant III MACP benefits in PB-2 (9300-34800) with GP 4800 w.e.f. 19.02.2014 and to refix the pay of the applicant accordingly; and
ii) to direct the respondents to sanction other consequential benefits."

2. Heard Learned counsel on both sides.
3. Learned counsel for the applicant submits that the applicant made Annexure -A3 representation dated 20.2.2017 to the 2nd respondent which is pending with the authorities. He further submits that his client would be satisfied if a direction is given to the competent authority to dispose of his representation within a time frame.
3. Mr. P. Srinivasan, Learned Standing Counsel takes notice on behalf of the respondents and submits that there is no objection to the above prayer of the counsel for the applicant.
4. Keeping in view the limited relief, the O.A. is disposed of with a direction to the competent authority to consider the representation dated 20.2.2017 of the applicant and pass a speaking order within a period of four weeks from the date of receipt of copy of this order. No costs.